

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9097/2023

(Arising out of impugned final judgment and order dated 12-06-2023 in WA No. 646/2023 passed by the High Court of Karnataka at Bengaluru)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

D K SHIVAKUMAR & ORS.

Respondent(s)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General (N.P.)
Mr. Suryaprakash V Raju, A.S.G.
Mr. M.K. Maroria, Sr. Adv.
Mr. Kanu Agarwal, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Digvijay Dam, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv. (N.P.)
Mr. Vipin Sanghi, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Parmatma Singh, AOR
Mr. Madhur Jain, Adv.

Mr. Devdutt Kamat, Sr. Adv.

Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The impugned order being interim in nature, we are not inclined to interfere with the same, more, particularly when the petitioner - CBI has already filed an application for vacation of

the stay granted in the impugned order passed by the High Court, before the High Court.

However, it is requested that the High Court may hear and dispose of the application filed by the CBI seeking vacation of stay and the appeal pending before it as expeditiously as possible and preferably within two weeks.

The special leave petition stands disposed of accordingly.

All pending applications are disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)